बौद्धिक संपदा भारत
Intellectual Property INDIA

सत्यमेव जयते
भारतसरकार
GOVERNMENT OF INDIA
कार्यालयमहानियंत्रकएकस्व, अभिकल्पऔरव्यापारचिह्न
Office of The Controller General
Patents, Designs & Trade Marks
वाणिज्यऔरउद्योगमंत्रालय
Ministry of Commerce & Industry
उद्योगसंवर्धनऔरआंतरिकव्यापारविभाग
Department for Promotion of Industry and Internal Trade

बौद्धिकसंपदाभवन
BOUDDHIK SAMPADA BHAWAN
प्लॉटन 32/ Plot No. 32
सैक्टर 14/ Sector 14
द्वारका/ Dwarka भारत / India
दूरभाष / Tel: +911125300205
ई-मेल / E-Mail : cgoffice.in@nic.in
वेबसाइट / Website: www.ipindia.gov.in

संख्या/ No. CG/F/CGPDTM/DL-10/5055 दिनांक/Date: 10.11.2026

PUBLIC NOTICE

Subject: Prohibition on Unauthorised Commercial Use of the Name, Logo, Content, Databases and Digital Resources of Intellectual Property India, including "IP Lex".

It has come to the notice of the Office of the Controller General of Patents, Designs and Trade Marks (O/o CGPDTM) that certain individuals, entities, legal-tech platforms and mobile applications are copying, scraping, re-branding and commercially exploiting the official resources of Intellectual Property India, including the "IP Lex" case-law repository, statutory e-Registers, search databases, Trade Marks and Patent Journals, manuals, guidelines, orders, forms and other content of www.ipindia.gov.in. Such persons are offering this material to the public for profit, under names and presentation that create a false impression of official origin, affiliation or endorsement.

All concerned stakeholders and the public are hereby notified as follows:

1. **Ownership:** The above resources, including the selection, arrangement and compilation of their databases, are Government work owned by the Government of India. The names "Intellectual Property India", "IP India" and "IP Lex", and the official logo, are official identifiers of this Office.
2. **Prohibition:** No person shall copy, scrape, extract, mirror, frame or republish the said resources, in whole or in substantial part, for commercial gain; use the said names or logo, or any deceptively similar name, mark or trade dress, for any product, service, website, application or advertisement; or represent any service as official, authorised by, or affiliated with this Office.
3. **Compliance:** All persons presently engaged in any such activity shall cease the same and remove the offending material within seven (7) days of issuance of this Notice.
4. **Consequences:** Any contravention of this Notice shall render the person liable to appropriate civil, criminal and administrative action, without further notice, under the laws governing intellectual property, the protection of official names and emblems, information technology and consumer protection, and all other laws for the time being in force.
5. **Saving:** Nothing in this Notice shall restrict any lawful, bona fide and non-commercial use of the said resources, provided the source is duly acknowledged and no official association is implied.
6. **Public Advisory:** Applicants, startups, MSMEs and the public are advised to rely only on www.ipindia.gov.in for official information, statutory filings and communications.

Issued in public interest with the approval of the Competent Authority.

Sd/-
Office of the Controller General of Patents | Designs Trade Marks | Registrar of Copyrights & GI